

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

31.10.2014

OA No. 291/00590/2014

Mr. P.N. Jatti, Counsel for applicant.

Heard the learned counsel for the applicant. He has filed the present OA being aggrieved by the selection and posting of Shri G.K. Meratwal OA DO Tonk as Treasurer, Malpura LSG SO vide order dated 02.06.2014 (Annexure A/1). Being aggrieved by this order, the applicant has filed a representation dated 05.06.2014 (Annexure A/4) to the Chief General Manager, Rajasthan Circle, Jaipur. The learned counsel for the applicant submits that till date, the representation has not been decided by respondent no. 2.

In the interest of justice, respondent no. 2 is directed to consider and decide the representation of the applicant dated 05.06.2014 (Annexure A/4) according to the provisions of law by passing a reasoned & speaking order expeditiously but not later than two months from the date of receipt of a copy of this order.

The learned counsel for the applicant is also directed to provide a copy of the paper book of the present OA alongwith a copy of this order to respondent no. 2.

If the applicant is aggrieved by the order of respondent no.2 on his representation, he is at liberty to file substantive OA, if so advised.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

Abdul